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Open Court

Central Administrative Tribunal  
Allahabad Bench  
Allahabad.

Civil Contempt Petition No.200 of 2006

In

Original Application NO. 381 of 2005

Allahabad this the 10<sup>th</sup> Day of October 2007.

Hon'ble Mr. Ashok S. Karamadi, J.M  
Hon'ble Mr. K.S. Menon, A.M

Bhagwan Singh, son of Shri Laxman Singh, House No.1052, Outside Aligol  
Khirki, Jhansi.

.....Applicant.

(By Advocate: Shri R.K. Shukla)

Versus.

Shri V.K. Singh,  
Divisional Railway Manager,  
Northern Central Railway,  
Jhansi.

.....Opposite Party.

(By Advocate: Shri Ravi Ranjan)

**ORDER**

By Mr. Ashok S. Karamadi, J.M

This contempt petition is filed against the order dated 4.8.2005. After notice, respondents have appeared and filed the counter affidavit. In the Counter affidavit in paras 7 and 8, it is stated that they are complied with the order and consequently the same was communicated to the applicant on 11.11.05 and order passed on 7.11,05 and further they have stated that applicant has filed another O.A. NO.36 of 2006 against the said order and same is pending. Having regard to the same, sought for dismissal of the contempt petition.

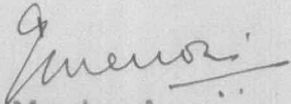
2. We have heard Shri R.K. Shukla, learned counsel for the applicant and Shri Ravi Ranjan, learned counsel for the respondents and on perusal of

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order passed on 4.8.2005, averments made in the counter affidavit annexed  
alongwith copy of the order, we are of the view that the contempt petition  
does not survive any further. Accordingly contempt proceedings are dropped.

Notice is discharged.

  
Member-A

  
Member-J

Manish/-